

Shri Raj Bahadur: That may be true of a particular case which the hon. Member might have in view but, by and large, they have benefited by the upgrading of scales of pay as a result of the acceptance of the recommendations of the first Pay Commission, and also because of the concessions given to them in respect of seniority, standing in service and other things.

Shri T. N. Singh: May I know whether re-employment has not made a break in their services, whereas if they had been reinstated the continuity of service would have been maintained and they would have got certain benefits which they are not getting now?

Shri Raj Bahadur: The inference is correct, that by reinstatement they would have been entitled to more privileges, advantages and benefits than by being merely re-employed.

Shri T. N. Singh: Is it not true that in many other cases where political sufferers were similarly treated they have got a better treatment, at least in the States where they have been actually reinstated instead of being re-employed?

Shri Raj Bahadur: I take the information

श्री भक्त दर्शन : श्रीमान्, इन कर्मचारियों को राजनैतिक पीड़ित करार दे दिया गया है। इसलिये क्या गवर्नमेंट इस सुझाव पर विचार कर रही है, या करेगी, कि कम से कम उन दिनों की सेवा मान ली जाये, जिन दिनों का वेतन उन को नहीं मिला है ताकि उन की सीनियोरिटी में बाधा न पड़े ?

श्री राज बहादुर : जहाँ तक पिछली सर्विस की गणना का सम्बन्ध है, सीनियोरिटी आदि का सम्बन्ध है, इन प्रश्नों पर कुछ क्लैरिफिकेशन दिया गया है, जो कि उन के अनुकूल है।

Shri B. S. Murthy: May I know whether in computing the pension their full service would be taken into

consideration and they will not be treated merely as re-employed officers?

Shri Raj Bahadur: I have given the information that concessions have been given by the Government from time to time, as for example counting of past service, seniority, leave etc. Counting of past service means counting for pension too.

Shri Viswanatha Reddy: May I know whether any cases in which adverse effect has been noticed have been brought to the notice of the Government and, if so, whether any action has been taken in that respect?

Shri Raj Bahadur: At present I am told there are no representations pending.

Shri Thimmalah: May I know whether there is any uniform policy while appointing these dismissed patriots? Is it different from Ministry to Ministry in respect of these cases?

Shri Raj Bahadur: No, Sir. The policy is laid down by the Ministry of Home Affairs and we follow the instructions which are given to us by them.

Dum Dum Aerodrome

*1156. **Shri Biren Roy:** Will the Minister of Transport and Communications be pleased to state:

(a) the stage at which the plans now are for the lengthening and modernisation of at least one runway at Dum Dum to take fast jet engine transport aircraft to be introduced in World air-routes from 1960; and

(b) whether the runway would be lengthened upto 3300 metres, the ICAO standard?

The Minister of State in the Ministry of Transport and Communications (**Shri Raj Bahadur**): (a) and (b). The question whether a runway at Dum Dum Airport should be lengthened by 1960 to provide for Jet operations is still under consideration.

Shri Biren Roy: In view of the fact that 17 international airlines are

working there, of which five will be using jet planes by 1960, including the Air India International, will the Government consider that one runway at least is lengthened according to ICAO standard by 1960?

Shri Raj Bahadur: While I repeat my answer, I may add that so far as this particular point is concerned, we may have to suitably regulate the halts or stoppage of the jet aircrafts, the arrival of which will be only in limited numbers in the preliminary stages.

Shri Biren Roy: In view of the fact that five jet airlines including our own Air India International will be.....

Mr. Speaker: I find the hon. Member is arguing. It is only a question of argument. The hon. Member is giving reasons.

Shri Biren Roy: My question is this. If Dum Dum is going to be left out completely from the international air route.....

Mr. Speaker: He has not said so

Shri Raj Bahadur: I did not say that Dum Dum will be left out. I said that the matter is under consideration. The programme for the development of the runway to the required length depends upon the finances available with us.

Shri Joachim Alva: Has Government got a plan by which they could bring the Bombay, Calcutta and Delhi airports on one uniform standard, namely, to the requirements of the ICAO standard?

Shri Raj Bahadur: So far as the ICAO standards for other types of aircrafts are concerned, I think they are already there. But the question is about the jet aircraft. We would very much like to have each one of these airports conform to the requirements of the jet age.

Yamuna Hydel Project

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*1157. { Shri S. M. Banerjee:
Shri Tangamani:
Shri Sarju Pandey:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the work on Yamuna Hydel Project has been suspended at the instance of the Planning Commission;

(b) if so, whether the U.P. Government have approached for financial aid; and

(c) if so, what aid is being given for the completion of this project?

The Minister of Irrigation and Power (Shri S. K. Patil): (a) The Yamuna Hydel Project consists of two parts—stage I and stage II. The work on Stage I has been suspended and it has been decided to take up work on Stage II.

(b) and (c). The Government of Uttar Pradesh approached the Planning Commission for a loan of Rs. 66 lakhs for this scheme (stage I) during the current year. This amount was not granted as the scheme has not yet been approved by the Advisory Committee on Irrigation and Power Projects.

Shri S. M. Banerjee: May I know whether the foundation-stone of this project was laid in 1949 by the Prime Minister and, if so, may I know the reasons for the abnormal delay in its completion?

Shri S. K. Patil: There are some difficulties so far as project No. II is concerned, because some shrines are going to be submerged. Naturally, it is a matter which takes time.

Shri T. N. Singh: May I know whether it is a fact that the Central Government's Irrigation Department had asked the Uttar Pradesh Government to get the whole project prepared through Punjab and that their project was not to be considered? Is that so?